

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA/388/2000 in
OA 2282/1997

New Delhi this the 22nd day of November, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri V.K. Majotra, Member (A)

Ex. Constable Uday Vir Singh
No. 1092/C,
S/O Shri Munshi Ram
previously employed in Delhi Police
R/O Vill. & P.O. Sisoli, P.S.-Bhora,
Distt-Mujaffar Nagar, Uttar Pradesh

.. Applicant

Versus

Addl. Commissioner of Police,
Northern Range,
Police Head Quarters, I.P. Estate,
MSO Building, New Delhi.

2. Addl. Dy. Commissioner of Police,
Central District, Darya Ganj, New Delhi.

.. Respondents

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

We have carefully perused the Review Application 388/2000 filed by the applicant praying for review of the order passed by the Tribunal in OA 2282/1997. He has submitted that basically the review application has been filed on the ground that he has not been effectively represented by his counsel as well as there is an error apparent on the face of the record. According to the applicant, as there is absolutely no evidence to connect the applicant with the charge, he has prayed that the review application may be allowed and the case be re-heard.

2. A perusal of the review application shows that

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the applicant is trying to re-argue the case to show that the reasoning and conclusion arrived at by the Tribunal in the Oral Order in OA 2282/1997 is erroneous, although he has couched in language that there is an error apparent on the face of the record. We are unable to agree with the contentions of Shri Shankar Raju, learned counsel, who has filed the review application, while another counsel had made his submissions when the case was finally heard and the order dated 19.9.2000 was passed. The judgement of the Hon'ble Supreme Court in Meera Bhanja Vs. Nirmala Kumari Choudhury (AIR 1995 SC 455) would be relevant to the facts and circumstances of the present case.

3. In view of what has been stated above, review application does not fall within the provisions of Section 21(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 CPC and the same is accordingly rejected.

V.K.Majotra
(V.K.Majotra)

Member (A)

Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)
Member (J)

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